

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 313

IA-5990/2023, IA-5269/2023,

In

IB-589(PB)2020

IN THE MATTER OF:

Anil Syal

.... Petitioner/Applicant

.... Respondent

Order under Section 94 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 11.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Milan Singh Negi and Mr. Nikhil Kumar Jha
Advs.

ORDER

Due to paucity of time, the matter is adjourned to **06.08.2024**.

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(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik